

श्री नन्दा : जब तहकीकात होगी तो पता चल जायेगा कि इस घटना का सम्बन्ध तस्कर व्यापार से है या नहीं ।

श्री पद्म त्रिपुरे : कब तक ?

श्री नन्दा : इस में तहकीकात हो रही है ।

श्री हुकम चन्द कछुवाय (देवास) : श्रीमान नोय मंत्री जी ने बताया है कि वे मीजो लोगों को पाकिस्तान जाने से रोकने में हमारी सहायता करते हैं, क्या उन्हीं मीजो लोगों पर इन बर्मा के सिपाहियों ने गोली चलाई थी ? यदि हाँ, तो ये जो मारे गये हैं, इनके परिवारों को सरकार ने क्या सहायता की है ?

श्री नन्दा : मीजो के बारे में मैं कह नहीं सकता हूँ । वहाँ की गवर्नमेन्ट ने क्या सहायता की है, उसकी डिटेल् मेरे पास नहीं है ।

अध्यक्ष महोदय : हमारे जो आदमी वहाँ मारे गये हैं, क्या सरकार उनके परिवारों की कुछ मदद करेगी ?

श्री नन्दा : मणिपुर गवर्नमेन्ट जरूर मदद करेगी ।

Shri D. C. Sharma (Gurdaspur): I agree with the hon. Minister that our relations with Burma are very, very friendly. But here is a case which seems to be a continuous affair. One incident takes place on the 22nd and another on the 23rd. Both these things relate to tribesmen. May I know if the Government are exposing unduly these tribesmen who live on this border to danger on the India-Burma border? If they are doing so, what extra precautions are they taking? If they are not doing so, why have these unfortunate incidents taken place?

श्री नन्दा : यह एक्सडिटेन्ट हुआ है । इधर भी ट्राइबल्स रहते हैं और दूसरी तरफ भी उसी किस्म के ट्राइबल्स

रहते हैं, बाडर की खसूसियत ऐसी है कि दोनों तरफ आना-जाना चलता रहता है । इसके लिये खास प्रबन्ध किया है ।

Shri D. C. Sharma: What does the hon. Minister say? I did not follow what he said. It is raining outside, and therefore his voice is not audible.

अध्यक्ष महोदय : उन्होंने जवाब दिया है कि दोनों तरफ वैसे ही ट्राइबल्स रहते हैं, उनका आना-जाना भी रहता है, वे एक ही किस्म के आदमी हैं ।

Shri D. C. Sharma: Does it mean that tribals can kill each other?

श्री नन्दा : वहाँ पर, यह पहला ही इन्सिडेन्ट हुआ है ।

12.15 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO KERALA MOTOR VEHICLES RULES, ETC.

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): I beg to lay on the Table:

- (1) A copy of Notification S.R.O. No. 206/66 published in Kerala Gazette dated the 24th May, 1966, making certain amendment to the Kerala Motor Vehicles Rules, 1961, etc., under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

[Placed in Library. See No. LT-6594/66].

- (2) A copy of the Annual Report of the Mogul Line Limited, Bombay for the year ended 31st December, 1965, along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[Placed in Library. See No. LT-6595/66].

ESSENTIAL COMMODITIES ACT, 1955

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

- (1) The Foodgrains Movement Restrictions (Exemption of Certified Seeds) Order, 1966, published in Notification No. G.S.R. 692 in Gazette of India dated the 5th May, 1966.
- (2) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1966, published in Notification No. G.S.R. 864 in Gazette of India dated the 4th June, 1966.
- (3) The Foodgrains Movement Restrictions (Exemption to Food Corporation of India) Order, 1966, published in Notification No. G.S.R. 911 in Gazette of India dated the 10th June, 1966.
- (4) The Indian Maize (Temporary Use in Starch Manufacture) No. 2 Order, 1966, published in Notification No. G.S.R. 963 in Gazette of India dated the 16th June, 1966.
- (5) The Wheat Roller Flour Mills (Licensing and Control) Second Amendment Order, 1966, published in Notification No. G.S.R. 971 in Gazette of

India dated the 18th June, 1966.

- (6) The Delhi Rationed Articles (Movement Control) Order, 1966, published in Notification No. G.S.R. 1062 in Gazette of India dated the 30th June, 1966.
- (7) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1966, published in Notification No. G.S.R. 1109 in Gazette of India dated the 16th July, 1966.
- (8) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Amendment Order, 1966, published in Notification No. G.S.R. 1123 in Gazette of India dated the 14th July, 1966.

[Placed in Library. See No. LT-6596/66].

DELIMITATION OF COUNCIL CONSTITUENCIES (MADRAS) AMENDMENT ORDER, ETC.

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table:

- (1) A copy of the Delimitation of Council Constituencies (Madras) Amendment Order, 1966, etc., published in Notification No. G.S.R. 1097 in Gazette of India dated the 8th July, 1966, under sub-section (3) of section 13 of the Representation of the People Act, 1950.

[Placed in Library. See No. LT-6597/66].

- (2) A copy of Order No. 20 of the Delimitation Commission determining delimitation of Parliamentary and Assembly Constituencies in the Union Territory of Manipur published in Notification No. S.O. 2132 in Gazette of India dated the 15th July, 1966 under sub-section (3) of section 10 of